



The Madhya Pradesh Adhyaksha Tatha Upadhyaksha (Vetan Tatha Batta)
Adhiniyam, 1972

Act 27 of 1972

Keyword(s):

Vidhan Sabha Adhyaksha, Upadhyaksha, Neta Pratipaksha, Vetan, Bhatta,
Vidhi, Salaries, Allowances, Speaker, Leader of Opposition

Amendment appended: 24 of 2012

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

**THE MADHYA PRADESH ADHYAKSHA TATHA
UPADHYAKSHA (VETAN TATHA BHATTA) ADHINIYAM,
1972**

[No. XXVII of 1972]

[2nd Sept. 1972]

CONTENTS

Secs.

1. Short title
2. Salaries of Speaker and Deputy Speaker
3. Sumptuary allowance, Constituency allowance and daily allowance to the Speaker and the Deputy Speaker
4. Residence to Speaker and Deputy Speaker
5. Conveyance for Speaker and Deputy Speaker
6. Medical attendance and treatment to the Speaker and the Deputy Speaker
7. Prohibition against practising any profession, drawing salary as member, etc
8. Travelling and Daily Allowance to Speaker and Deputy Speaker
- 8A. Allowance and perquisites to be exclusive of income-tax
9. Notification respecting appointment etc. of Speaker and Deputy Speaker to be conclusive evidence thereof
10. Power to make rules
11. Repeal

**THE MADHYA PRADESH ADHYAKSHA TATHA
UPADHYAKSHA (VETAN TATHA BHATTA) ADHINI YAM,
1972**

(No. XX VII of 1972)

[2nd Sept. 1972]

AMENDING ACTS

- | | |
|-------------------------------|---------------------------------|
| (i) M.P. Act No. 15 of 1973 | (ii) M.P. Act No. 55 of 1976 |
| (iii) M.P. Act No. 22 of 1981 | (iv) M.P. Act No. 24 of 1983 |
| (v) M.P. Act No. 11 of 1987 | (vi) M.P. Act No. 17 of 1988 |
| (vii) M.P. Act No. 13 of 1989 | (viii) Presi. Act No. 9 of 1993 |
| (ix) M.P. Act No. 24 of 1997 | (x) M.P. Act No. 38 of 1997 |
| (xi) M.P. Act No. 26 of 2001 | |

An Act to provide for the Salaries and Allowances of the Speaker and Deputy Speaker of the Madhya Pradesh Legislative Assembly.

Be it enacted by the Madhya Pradesh Legislature in the Twenty-third year of the Republic of India as follows-

1. Short title.—This Act may be called **The Madhya Pradesh Adhyaksha Tatha Upadhyaksha (Vetan Tatha Bhatta) Adhiniyam, 1972.**

[2. Salary of Speaker and Deputy Speaker.—There shall be paid to the Speaker and Deputy Speaker a salary of 2[four thousand] rupees per mensem].

[3. Sumptuary allowance, Constituency allowance and daily allowance to the Speaker and the Deputy Speaker.—(1) There shall be paid to the Speaker a sumptuary allowance of [eight thousand] rupees per mensem and to the Deputy Speaker a sumptuary allowance of [five thousand] rupees per mensem;

(2) There shall be paid to the Speaker and the Deputy Speaker a constituency allowance of 6[eight thousand] rupees per mensem.

(3) There shall be paid to the Speaker and the Deputy Speaker a daily allowance of '[five hundred] rupees per day.]

4. Residence to Speaker and Deputy Speaker.- (1) The Speaker and the Deputy Speaker shall be entitled, without payment of rent to the use of a furnished residence throughout his term of office at Bhopal and for the period of one month immediately thereafter, and no charge shall fall on the Speaker or the Deputy Speaker personally in respect of the maintenance of such residence.

Explanation.- (1) For the purposes of this section residence' includes the staff quarters and other building appurtenant thereto and the garden thereof, and "maintenance" in relation to a residence includes the payment of local rates and taxes and the provision of electricity and water.

(2) If the Speaker or the Deputy Speaker does not avail of the benefit of sub-section (1), he shall, in lieu thereof, be entitled to a house rent allowance equal to twenty per centum of the salary payable to him under Section 2.

(3) In addition to a free furnished residence at Bhopal under sub-section (1), the Speaker and Deputy Speaker shall also be entitled to the use of a furnished residence without payment of rent at any other place which the State Government may, from time to time for purpose of this Act, declare to be the place of official residence of the Speaker or the Deputy Speaker, as the case may be, so long as such declaration remains in force.

(4) The expenditure to be incurred in respect of furnishing of the residence provided to the Speaker and Deputy Speaker under sub-section (1) shall, in the case of residence provided to the Speaker, be subject to the monetary limit of thirty five thousand rupees and in the case of residence provided to the Deputy Speaker, be subject to the monetary limit of twenty five thousand rupees.

(5) The annual expenditure to be incurred in respect of upkeep, annual repairs and maintenance of the residence and garden provided under sub-section (1) shall be subject to such monetary limits as may be laid down by rule made in this behalf by the State Government.

5. Conveyance for Speaker and Deputy Speaker.- (1) There shall be provided to the Speaker and Deputy Speaker for his use a suitable motor vehicle purchased and maintained at public expenses in accordance with the rules to be made by the State Government in that behalf.

(2) The State Government shall also provide at public expense 1[two chauffeurs] for each such motor vehicle, and also supply for each motor vehicle, motor fuel consumed for journeys (other than journeys for which travelling allowance is admissible) performed by each such motor vehicle subject to a maximum of three hundred and fifty litres per month in the case of a motor vehicle provided to the Speaker and three hundred litres per month in the case of a motor vehicle provided to the Deputy Speaker.

[6. Medical attendance and treatment etc. to the Speaker and the Deputy Speaker.- (1) The Speaker and the Deputy Speaker and members of the family of the Speaker or the Deputy Speaker, as the case may be, shall be entitled to medical attendance and treatment, free of charge on the scale and conditions applicable to the members of the All India Services and Members of their families under the rules relating to medical attendance and treatment made from time to time, under the All India Services Act, 1951 (No. LXI of 1951).

(2) While on tour undertaken by him in the discharge of his official duties outside India the Speaker or Deputy Speaker as the case may be shall also be entitled to such medical attendance and treatment, free of charge, as may be admissible to the Head of the India Mission at that place.]

7. Prohibition against practising any profession, drawing salary as member, etc.- The Speaker or the Deputy Speaker shall not,—

- (a) during the tenure of his office for which he draws salary and allowance, practice any profession or engage in any trade or undertake for remuneration any employment other than his duties as Speaker or Deputy Speaker; and

- (b) while he draws salary and allowance for his office, be entitled to any salary or allowance as member of the Madhya Pradesh Legislative Assembly.

8. Travelling and daily allowance to Speaker and Deputy Speaker.-

(1) The Speaker as well as Deputy Speaker shall, in accordance with the rules made in this behalf by the State Government, be entitled to—

(a) travelling allowance for himself and the members of his family dependent upon him and for the transport of his family's effects—

(i) in respect of the journey to Bhopal from his usual place of residence out of Bhopal for assuming office; and

(ii) in respect of the journey from Bhopal to his usual place of residence out of Bhopal on relinquishing office; and

[(b) travelling and daily allowances in respect of tours undertaken by him in the discharge of his official duties or public business, whether by land, sea or air].

(2) Notwithstanding anything contained in this Act, if the usual place of residence of the Deputy Speaker is other than Bhopal he shall during the period when the Assembly is not in session, be entitled also to travelling and daily allowances in accordance with the rules made in this behalf in respect of tours undertaken by him in the discharge of his official duties from the place of his usual residence which in relation to such tours shall be deemed to be his headquarters.

(3) Any travelling allowance under this section may be paid in cash or free official transport provided in lieu thereof.

(4) In addition to travelling and daily allowances payable in respect of tours specified in clause (b) of sub-section (1), the Speaker and the Deputy Speaker shall be entitled, without payment of any charge to accommodation in,

and provision of electricity at, circuit houses and rest houses maintained by the State Government for the period of their stay during such tours.

[8-A. Allowance and perquisites to be exclusive of income-tax.- All allowances payable and furnished residence without payment of rent and other perquisites admissible to Speaker and Deputy Speaker under this Act shall be exclusive of Income-Tax which shall be payable by the State Government at the maximum rate payable by Speaker or Deputy Speaker, as the case may be. Out of the total amount of income accruing from the above allowances and perquisites payable to Speaker or Deputy Speaker, the amount of the limit of exemption from Income Tax and Standard deductions, whatsoever as admissible from time to time, shall not be deducted].

9. Notification respecting appointment etc. of Speaker and Deputy Speaker to be conclusive evidence thereof.- The date on which any person becomes or ceases to be the Speaker or Deputy Speaker shall be notified in the Gazette and any such notification shall be conclusive evidence of the fact that he became or ceases to be the Speaker or Deputy Speaker on that date for all purposes of this Act.

10. Power to make rules.- (1) The State Government may, by notification make rules for carrying out the purposes of this Act.

(2) All rules made under this Act shall be laid on the Table of the Legislative Assembly.

11. Repeal.- The Madhya Pradesh Speaker and Deputy Speaker (Salaries and Allowances) Act, 1956 (III of 1957), is hereby repealed.

इसे वेबसाईट www.govtpressmp.nic.in से भी डाउन लोड किया जा सकता है.



मध्यप्रदेश राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 225]

भोपाल, शनिवार, दिनांक 5 मई 2012—वैशाख 15, शक 1934

विधि और विधायी कार्य विभाग

भोपाल, दिनांक 5 मई 2012

क्र. 2573-179-इक्कीस-अ(प्रा.).—मध्यप्रदेश विधान सभा का निम्नलिखित अधिनियम जिस पर दिनांक 3 मई, 2012 को महामहिम राज्यपाल की अनुमति प्राप्त हो चुकी है, एतद्वारा सर्वसाधारण की जानकारी के लिये प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अपर सचिव.

मध्यप्रदेश अधिनियम

क्रमांक २४ सन् २०१२

मध्यप्रदेश विधान सभा अध्यक्ष तथा उपाध्यक्ष एवं नेता प्रतिपक्ष वेतन तथा भत्ता
विधि (संशोधन) अधिनियम, २०१२

[दिनांक ३ मई, २०१२ को राज्यपाल की अनुमति प्राप्त हुई. अनुमति "मध्यप्रदेश राजपत्र (असाधारण)" में दिनांक ५ मई, २०१२ को प्रथम बार प्रकाशित की गई]

मध्यप्रदेश विधान सभा अध्यक्ष तथा उपाध्यक्ष (वेतन तथा भत्ता) अधिनियम, १९७२ और मध्यप्रदेश विधान सभा नेता प्रतिपक्ष (वेतन तथा भत्ता) अधिनियम, १९८० को और संशोधित करने हेतु अधिनियम.

भारत गणराज्य के तिरसठवें वर्ष में मध्यप्रदेश विधान-मंडल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :—

१. इस अधिनियम का संक्षिप्त नाम मध्यप्रदेश विधान सभा अध्यक्ष तथा उपाध्यक्ष एवं नेता प्रतिपक्ष वेतन तथा भत्ता विधि (संशोधन) अधिनियम, २०१२ है. संक्षिप्त नाम.

भाग—एक

मध्यप्रदेश विधान सभा अध्यक्ष तथा उपाध्यक्ष (वेतन तथा भत्ता) अधिनियम, १९७२
(क्रमांक २७ सन् १९७२) का संशोधन.

धारा ३ का
प्रतिस्थापन.

२. मध्यप्रदेश विधान सभा अध्यक्ष तथा उपाध्यक्ष (वेतन तथा भत्ता) अधिनियम, १९७२ (क्रमांक २७ सन् १९७२)
की धारा ३ के स्थान पर, निम्नलिखित धारा प्रतिस्थापित की जाएं, अर्थात्:—

अध्यक्ष तथा
उपाध्यक्ष को सत्कार
भत्ता, निर्वाचन-क्षेत्र
भत्ता और दैनिक
भत्ता.

- “३ (१) अध्यक्ष को तीस हजार रुपये और उपाध्यक्ष को पच्चीस हजार रुपये प्रतिमास सत्कार भत्ता दिया जाएगा.
- (२) अध्यक्ष को सत्ताईस हजार रुपये प्रतिमास निर्वाचन-क्षेत्र भत्ता और उपाध्यक्ष को सत्ताईस हजार रुपये प्रतिमास निर्वाचन-क्षेत्र भत्ता दिया जाएगा.
- (३) अध्यक्ष और उपाध्यक्ष को एक हजार दो सौ रुपये प्रतिदिन दैनिक भत्ता दिया जाएगा.”

भाग—दो

मध्यप्रदेश विधान सभा नेता प्रतिपक्ष (वेतन तथा भत्ता) अधिनियम, १९८०
(क्रमांक ८ सन् १९८०) का संशोधन.

धारा ४ का
प्रतिस्थापन.

३. मध्यप्रदेश विधान सभा नेता प्रतिपक्ष (वेतन तथा भत्ता) अधिनियम, १९८० (क्रमांक ८ सन् १९८०),
की धारा ४ के स्थान पर, निम्नलिखित धारा प्रतिस्थापित की जाए, अर्थात्:—

नेता प्रतिपक्ष को
सत्कार भत्ता,
निर्वाचन-क्षेत्र भत्ता
और दैनिक भत्ता.

- “४ (१) नेता प्रतिपक्ष को तीस हजार रुपये प्रतिमास सत्कार भत्ता दिया जाएगा.
- (२) नेता प्रतिपक्ष को सत्ताईस हजार रुपये प्रतिमास निर्वाचन-क्षेत्र भत्ता दिया जाएगा.
- (३) नेता प्रतिपक्ष को एक हजार दो सौ रुपये प्रतिदिन दैनिक भत्ता दिया जाएगा.”

भोपाल, दिनांक 5 मई 2012

क्र. 2574-179-इक्कीस-अ (प्रा.).—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में, मध्यप्रदेश विधान सभा अध्यक्ष तथा उपाध्यक्ष एवं नेता प्रतिपक्ष वेतन तथा भत्ता विधि (संशोधन) अधिनियम, 2012 (क्रमांक 24 सन् 2012) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्वारा प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अपर सचिव.

MADHYA PRADESH ACT

No. 24 OF 2012

THE MADHYA PRADESH VIDHAN SABHA ADHYAKSHA TATHA UPADHYAKSHA
EVAM NETA PRATIPAKSHA VETAN TATHA BHATTA VIDHI (SANSHODHAN)
ADHINIYAM, 2012.

[Received the assent of the Governor on the 3rd may, 2012 assent first published in the "Madhya Pradesh Gazette (Extra-ordinary)", dated the 5th May, 2012.]

An Act further to amend the Madhya Pradesh Vidhan Sabha Adhyaksha Tatha Upadhyaksha (Vetan Tatha Bhatta) Adhiniyam, 1972 and the Madhya Pradesh Vidhan Sabha Neta Pratipaksha (Vetan Tatha Bhatta) Adhiniyam, 1980.

Be it enacted by the Madhya Pradesh Legislature in the sixty-third year of the Republic of India as follows:—

1. This Act may be called the Madhya Pradesh Vidhan Sabha Adhyaksha Tatha Upadhyaksha Evam Neta Pratipaksha Vetan Tatha Bhatta Vidhi (Sanshodhan) Adhiniyam 2012. Short title.

PART-I

AMENDMENT TO THE MADHYA PRADESH VIDHAN SABHA ADHYAKSHA TATHA
UPADHYAKSHA (VETAN TATHA BHATTA) ADHINIYAM, 1972
(NO. 27 OF 1972)

2. For Section 3 of the Madhya Pradesh Vidhan Sabha Adhyaksha Tatha Upadhyaksha (Vetan Tatha Bhatta) Adhiniyam, 1972 (No. 27 of 1972), the following section shall be substituted, namely:— Substitution of Section 3.

- “3. (1) there shall be paid to the Speaker a sumptuary allowance of thirty thousand rupees per mensem and to the Deputy Speaker a sumptuary allowance of twenty five thousand rupees per mensem. Sumptuary allowance, constituency allowance and daily allowance to Speaker and Deputy Speaker.
- (2) There shall be paid to the Speaker a constituency allowance of twenty seven thousand rupees per mensem and to the Deputy Speaker a constituency allowance of twenty seven thousand rupees per mensem.
- (3) There shall be paid to the Speaker and the Deputy Speaker a daily allowance of one thousand two hundred rupees per day.”;

PART-II

AMENDMENT TO THE MADHYA PRADESH VIDHAN SABHA NETA PRATIPAKSHA
(VETAN TATHA BHATTA) ADHINIYAM, 1980
(NO. 8 OF 1980)

3. For Section 4 of the Madhya Pradesh Vidhan Sabha Neta Pratipaksha (Vetan Tatha Bhatta) Adhiniyam, 1980 (No. 8 of 1980), the following Section shall be substituted, namely:— Substitution of section 4.

- “4. (1) there shall be paid to the Neta Pratipaksha a sumptuary allowance of thirty thousand rupees per mensem. Sumptuary allowance, constituency allowance and daily allowance to the Neta Pratipaksha.
- (2) There shall be paid to the Neta pratipaksha a constituency allowance of twenty seven thousand rupees per mensem.
- (3) There shall be paid to the Neta Pratipaksha a daily allowance of one thousand two hundred rupees per day.”;